

(33)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP NO. 176/2005 IN OA NO. 170/2004

WITH

CP NO. 165/2005 IN OA NO. 596/2004 ✓

CP NO. 166/2005 IN OA NO. 459/2004

CP NO. 178/2005 IN OA NO. 1177/2004

CP NO. 51/2005 IN OA NO. 2289/2003

CP NO. 52/2005 IN OA NO. 2301/2003

CP NO. 53/2005 IN OA NO. 1890/2004

CP NO. 160/2005 IN OA NO. 639/2004

CP NO. 162/2004 IN OA NO. 1389/2004

This the 25th day of May, 2005

HON'BLE MR. JUSTICE M.A. KHAN, VICE CHAIRMAN (J)

HON'BLE MR. S.A. SINGH, MEMBER (A)

CP No.176/2005 in OA No. 170/2004

Sh. Sandeep Talyan
C/o Sh. Virender Singh,
R/o H.No.280 (MIG Flats),
East of Loni Road,
Shahdara.

CP No. 165/2005 in OA No.596/2004

Sh. Rampal
S/o Sh. Ram Swaroop,
R/o V&P.O. :Pur The. Bawani Khera,
Distt. Bawani.

CP No. 166/2005 in OA-459/2004

Sh. Naresh Kumar Sharma
S/o Sh. Shri Kishan
R/o V&P.O. Pinna,
Distt. Muzaffar Nagar.

CP No. 178/2005 in OA No.1177/2004

Sh. Ishwar Singh
S/o Sh. Bhagwana Ram,

to be sent to the concerned authority

R/o V&PO Dalota,
Distt. Jhunjhunu.

CP No. 51/2005 in OA No.2289/2003

Sh. Vivek Kumar
S/o Sh. Surendra singh,
R/o V&PO Kirthal Patti Aajlan,
Tehsil Baraut, Bagpat.

CP No.52/2005 in OA No.2301/2003

Sh. Vinod Singh,
S/o Sh. Ram Kumar,
R/o V&PO Ismaila, 11 Biswa,
Distt. Rohtak.

CP NO. 53/2005 in OA No. 1890/2004

Sh. Anil Kumar
S/o Sh. Bhagat Singh,
R/o V&PO Salahpur Mazra Dabas.

CP No. 160/2005 in OA No.639/2004

Sh. Sanjeev Kumar
S/o Sh. Nahar Singh,
R/o V&PO Kirthal Patti Aajlan,
Tehsil Baraut, Bagpat. UP.

CP No.162/2004 IN OA No. 1389/2004

Sh. Pawan Kumar
S/o Sh. Lal Singh,
R/o Mohalla Garhi Khatikan,
Distt. Meerut UP.

(By Advocate: Sh. Ravi Kant proxy for
Sh. Arun Bhardwaj)

Versus

1. Sh. K.K.Paul
Commissioner of Police,
Police Headquarters, I.P.Estate,
New Delhi.

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2. Sh. A.K.Ojha
Dy. Commissioner of Police,
2nd Bn. DAP, New Police
Kingsway Camp, Delhi.

(By Advocate: Sh. Ajesh Luthra)

ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Counsel for respondents has informed that in the Hon'ble High Court in the Writ Petition (Civil) filed challenging the order of this Tribunal passed in the OA, non-compliance of which is complained against in the present proceeding has passed interim order whereby operation of the order of the Tribunal is to be kept in abeyance during the pendency of the writ petition.

2. In view of this, we do not find fit to proceed in the matter further. CP is dismissed. Notices are discharged. However, we leave it open to the applicants to file a fresh proceeding, if necessary, after the disposal of the Civil Writ, in accordance with law. Applications stand disposed of.

(S.A. SINGH)
Member (A)

'sd'

(M.A. KHAN)
Vice Chairman (J)

Alleged
02/06/05